

**Central Administrative Tribunal  
Madras Bench**

**MA 310/00279/2018 & OA 310/00678/2018**

**Dated Thursday the 12<sup>th</sup> day of July Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Shri. R.Ramanujam, Member(A)  
&  
Hon'ble Shri. P. Madhavan, Member (J)**

K.R. Natarajan  
Group – ‘D’ (Retired)  
Pondicherry HPO – 605 001  
Pondicherry Postal Division  
10, Naicker Street  
Mudaliarpet, Pondicherry 605 001. .. Applicant

By Advocate **M/s. P. R. Satyanarayanan**

**Vs.**

1. Union of India rep. by  
The Chief Postmaster General  
Tamil Nadu Circle  
Chennai 600 002.
2. The Postmaster General  
Chennai City Region  
Chennai 600 002
3. The Senior Superintendent of Post Offices  
Pondicherry Postal Division  
Pondicherry 605 001. .. Respondents

By Advocate **Mr. K. Rajendran**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. MA 279/2018 is filed for condoning delay of 74 days in filing the OA. Mr. K. Rajendran appearing for the respondents has no objection for condonation of delay. Accordingly MA is allowed.

2. The applicant has filed this OA seeking the following reliefs:-

“To call for the records relating to the impugned proceedings No. C. 530 dated 26.03.2015 and No. C. 530 dated 23.06.2015 issued by the third respondent and direct the first respondent to dispose of the ‘revision petition’ dated 16.08.2016 submitted by the applicant in accordance with law and pass such further or other orders”

3. Learned counsel for the applicant would submit that the applicant made Annexure A8 representation dated 16.08.2016 followed by Annexure A10 representation dated 28.01.2017 regarding his grievance to the competent authority which is still pending. The applicant would accordingly be satisfied if the competent authority is directed to consider his representations within a time limit to be specified by this Tribunal.

4. Keeping in view the limited prayer and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A8 and A10 representations of the applicant dated 16.08.2016

and 28.01.2017 respectively in accordance with rules and pass a speaking order within a period of two months from the date of receipt of copy of this order.

5. OA is disposed of.

(P. Madhavan)  
Member (J)  
AS

12.07.2018

(R.Ramanujam)  
Member(A)